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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P. NO. 110/95 &
M.A.s NO. 1053, 1054/95 in
O.A. NO. 758/90
WITH
C.P. NO. 111/95 &
M.A.s NO. 1055, 1056/95 in
O.A. NO. 1015/89

New Delhi this the 12th day of May, 1995

HON'BLE SHRI JUSTICE S. C. MATHUR, CHAIRMAN

HON'BLE SHRI P. T. THIRUVENGADAM, MEMBER (A)

Shri M. M. Haldar S/o J. K. Haldar,
R/O 109, Hanuman Mandir Lane,
Munirka, New Delhi.

... Applicant

(In Person)

Versus

1. Union of India through
Shri Tejendra Khanna, Secretary,
Ministry of Commerce,
Government of India,
New Delhi.

2. Shri Shyamal Ghosh (Director
General), Directorate General
of Foreign Trade, Ministry of
Commerce, Udyog Bhawan,
New Delhi.

... Respondents

O R D E R (ORAL)

Shri Justice S. C. Mathur -

The applicant alleges disobedience by the respondents of the Tribunal's order dated 21.9.1992 passed in O.A. Nos. 1015/89 and 758/90. In the two applications the applicant has made grievance in respect of the disciplinary proceedings which were pending against him. The Tribunal dismissed both the applications as premature. However, in the penultimate paragraph of the order the Tribunal observed, "However, before parting we would stress the necessity of completing the departmental proceedings as early as possible so that the applicant may not be deprived for long of his pensionary benefits. The OAs are, therefore, dismissed with no order as to costs." The Tribunal indeed expressed the necessity of completing the departmental proceedings expeditiously but did not

issue any direction to the enquiry officer to conclude the proceedings within a particular time. In the absence of such a direction, it cannot be said that the respondents have disobeyed any order or direction of the Tribunal.

2. The applicant who argued in person has not pointed out any other action or inaction of the respondents which according to him amounts to disobedience of the Tribunal's order. His only grievance is that since the order of the Tribunal the enquiry has not made any progress. For the reasons already recorded, this does not amount to disobedience.
3. In view of the above, both the applications are dismissed.

P. J. 25

(P. T. Thiruvengadam)
Member (A)

S. C. Mathur
(S. C. Mathur)
Chairman

/as/

Subba Rao
Subba Rao
16.5.75
Court Officer
Central Administrative Tribunal
1st Floor, New Delhi
Established 1966
Supreme Court of India